

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO. 37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners :

For the Respondent

: Mr. Ankit Sibbal, Advocate for R-2(a), 2(c), 2(j)
2(P), 2(4), 2(x) to 3(a), 3(c), 8 & 12

For the Respondent 4(a)-4(f)

: Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,
Advocates

ORDER

Part heard.

List the matter on 6th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
V.Sethi